

ATTENDANCE-CUM-ORDER SHEET OF HEARING

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

**TP No.21/397/398/GB/2016  
(CP No.188/2015)**

Rupak Mahanta ... Petitioner

-Versus-

Vivik Cylinder Pvt. Ltd. & Ors. ... Respondents

**Present:** Mr Justice P K Saikia, Member(J)

**Date of Order: 23<sup>rd</sup> May 2017.**

Name of the Company	Vivik Cylinder Pvt. Ltd. & Ors.
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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**ORDER**

Mr P.K. Roy Choudhury, learned Advocate is present on behalf of the petitioner. On the other hand, Mr Neeraj Anand and Mr Utpal Kr. Barman, learned Advocates represent the respondents.

2. The petitioner as well as respondent Nos.2 & 3 are also present.

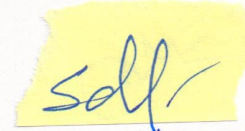
3. In terms of the order of this Tribunal rendered on 17.05.2017, both sides appear before the Tribunal today. The parties have informed that they could not settle the dispute amicably although they made an effort in that direction. They, therefore, urge this Tribunal to give effect to the final order passed on 07.04.2017.

4. In the terms of the order rendered earlier, the petitioner has suggested one Mr S. Bose, CA, as Valuer whereas respondents' side too has suggested the name of one Mr S.K. Chakravarty for the same purpose. The name, suggested by the

petitioner, is opposed to by the respondents whereas the petitioner has sought for some time to render his opinion qua the appointment of Mr S.K. Chakravarty as Valuer.

5. In view of the above, list this matter on 25.05.2017 at 11-00 AM.

6. In the meantime, the petitioner will inform this Tribunal if he has any objection in appointing Mr S.K. Chakravarty as Valuer as suggested from the side of the respondents.



Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench, Guwahati.

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